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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

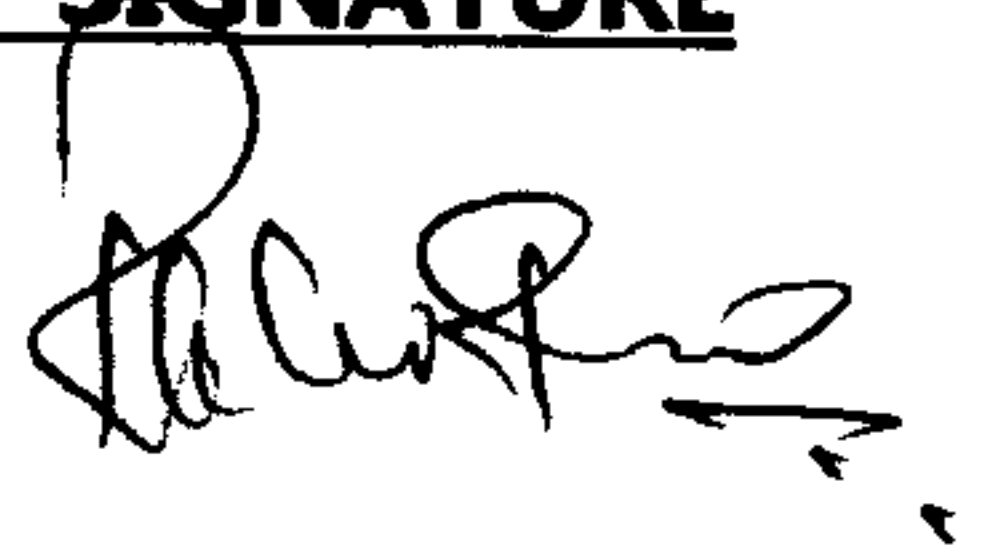
C.P. (I.B) No. 22/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Dena Bank
V/s.
Bhagya Diamond Jewellery Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raju Kothari	Advocate	Applicant	
2.				

ORDER


Learned Advocate Mr. Raju Kothari present for Financial Creditor/Petitioner. None present for Respondent.

Petitioner filed affidavit stating that notice of date of hearing returned unserved.


Notice sent by Registry also returned unserved.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 05.03.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 9th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL